

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 86 OF 2024

IN THE MATTER OF :-

Tanaji Ruikar Applicant

V/s.

M/s. Narsinha Stone Crusher & Crush Sand & Ors. Respondents

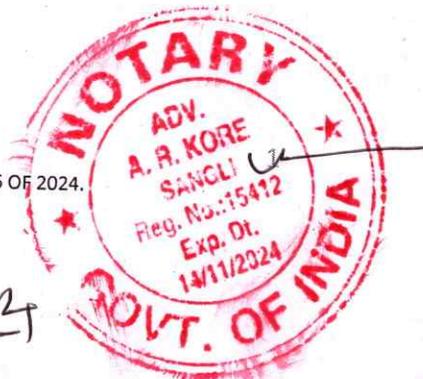
REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 3, 4 & 5.

I, Navanath S. Awatade, aged about 54 years, occupation-service, the Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am filing this affidavit on behalf of the Respondent No. 3-The District Collector, Sangli and 4 & 5-Maharashtra Pollution Control Board; do hereby solemnly affirm state as under.

That I am presently working as the Sub Regional Officer, Sangli with the Maharashtra Pollution Control Board. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office; I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under :-

1. I say and submit that, the point no. 1 is about the address & the profession of Applicant hence no comments from this Answering Respondents No. 4 & 5.
2. I say and submit that, the point no. 2 is about the address & the profession of Respondent No. 1 – M/s. Narsinha Stone Crusher and

NGT MATTER IN THE O.A. NO. 86 OF 2024.



24 JUL 2024

Noted & Registered
at Serial Numbers

861/2024
2

Crush Sand, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli.

I say and submit that the Respondent No. 1 is having the stone crusher activities for manufacturing of stone aggregates on the above said address since May 1995 for obtaining consent the Respondent No.1 has submitted the required applications along with relevant document i.e. Grampanchayat No Objection Certificate, 7/12 Abstract, Registration of Small Scale Industries and Non Agriculture Order of the plot to the office of Respondent No. 4 & 5- Maharashtra Pollution Control Board. Accordingly the Respondents Board has granted consent to establish and operate time to time and Respondent No.1 has obtained renewal of the same consent time to time. The copies of the consents granted vide dated 13-07-2016, 10-05-2018 and 02-05-2022 for the manufacturing of stone aggregates and crush sand are enclosed and marked as an **“Annexure-A-I, II, III”**



3. I say and submit that, point no. 3 is about the address & the profession of Respondent No. 2 – M/s. Narsinha RMC Plant, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli.

I say and submit that Respondent No. 2 is having the Ready Mix Concrete Plant at above address and started the production activities from July 2021 for manufacturing of Ready Mix Concrete (RMC). To obtain consent to establish and operate under section 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Athorization under Hazardous and Other Wastes

24 JUL 2024

(Management & Transboundary Movement) rules 2016, the Respondent No. 2 has submitted an application vide UAN No. MPCB-CONSENT-0000133095 along with necessary document and consent fees to the Respondent Board Office. Accordingly Officials of the Respondent Board has visited the said site on dated 28-04-2022 for checking the compliance of the Board's circular dated 15-11-2016 regarding " Guidelines for Ready Mix Plant (RMC) for siting criteria of RMC plant in the state of Maharashtra". As per the guidelines the siting criteria for RMC Plant is as under-

1. For commercial plant a buffer zone of approximately 100 mtrs distance from human habitation of 1000 souls or more and major road (National/ State Highway, MDRs, main roads in city areas) shall be maintained.
2. For captive plant for the specific project, the location of RMC can be inside the project premises.
3. Commercial RMC plant should not be located within 200 m from schools, colleges, hospitals and courts.
4. The project proponent should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining Consent to establish from the Maharashtra Pollution Control Board.

24 JUL 2024

A copy of "Guidelines for Ready Mix Plant (RMC) for siting criteria of RMC plant in the state of Maharashtra" is enclosed marked as an "Annexure-B".



4. I say and submit that the observations made during the visit of Respondent Board Official dated 28-04-2022 observed that –

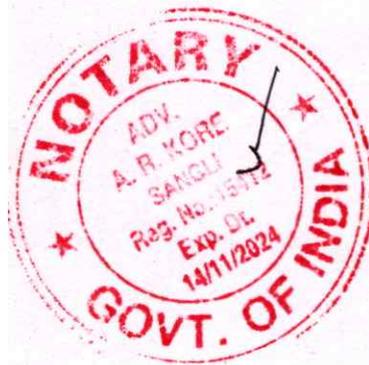
i) M/s. Narsinha RMC Plant, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli is located adjacent to Ratnagiri-Miraj-Solapur-Nagpur National Highway No.166.

5. I say and submit the as per the guidelines and visit observations the Respondent No. 2 unit has not fulfilled or complied with the siting criteria as decided vide Respondents Boards circular dated 15-11-2016 and therefore accordingly the Respondents Board has refused the application for grant of consent to establish and operate under section 27 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981. Vide Board office letter No. BO / MPCB / SRO / Refusal / UAN No. 0000133095/ CO /2205000598, Dated 10-05-2022. A copy of refusal letter is enclosed and marked as an **“Annexure-C”**.

6. I say and submit that mean while the Respondent Board has received complaint of Shri. Tajanji Ruikar, Ruikar Wada, Mali Galli Miraj, Tal-Miraj, Dist-Sangli vide dated 13-06-2023. For investigation of the said complaint the Official of the Board has visited the site on 19-06-2023 and investigated the complaint matter and observed that-

i) The stone crusher, crush sand and ready-mix plant was found in operation on Gat No. 446/1, Kalambi, Tal-Miraj, Dist-Sangli.

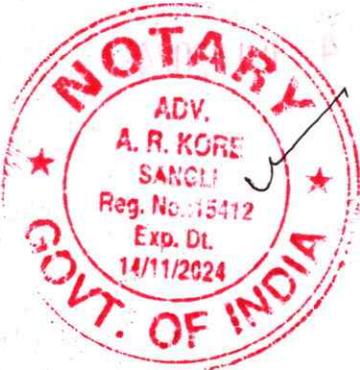
24 JUL 2024



- ii) The stone crusher and crush sand unit is having valid consent to operate up to 31-03-2026 in the name of M/s. Narsinha Stone Crusher and Crush Sand.
- iii) The ready mix plant in the name of M/s. Narsinha RMC Plant is not having consent to establish and operate and also observed that after refusal of the application for consent to establish and operate vide Board Office letter dated 10-05-2022 the unit has not stopped the production activities. A copy of the visit report dated 19-06-2023 is enclosed and marked as an **“Annexure-D”**.

7. I say and submit that though the Respondent Board has refused the application of consent to establish and operate of the Respondent No. 2- M/s. Narsinha RMC Plant, but the same is being kept in operation, hence by taking the cognizance of the complaint as well violations of the refusal notice the Respondents Board has issued the warning notice vide letter no. MPCB/SROS/WN/2307120001 Date 12/07/2023, however in spite of the notices the Respondent No. 2 has not stopped the production activities & continued to operate the plant therefore the Respondent Board has issued the Closure Directions under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and 31A of the Air (Prevention and Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules 2008 as amended time to time vide no. MPCB/RO/KOP/CD/FTS0355 Date 23/07/2024. The copies of the same are enclosed and marked as **“Annexure-E”**.

8. I say and submit that, the Additional Collector, Sangli vide their Marathi letter dated 22-07-2024 has deputed the Sub Regional



12 4 JUL 2024

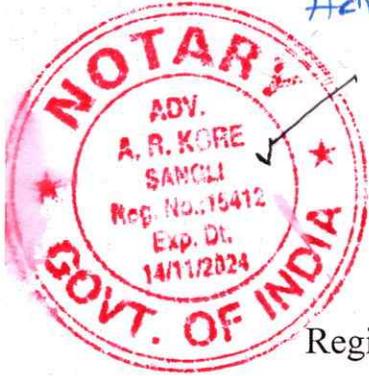
Officer, Maharashtra Pollution Control Board, Sangli on behalf of Respondent No.3-The District Collector, Sangli, to file say/affidavit in this matter. Therefore please consider this affidavit also on behalf of Respondent No.3. The copy of letter dated 22-07-2024 is enclosed and marked as an “Annexure-F”.

Solemnly affirmed on the day 24 th July 2024

For and on behalf of Respondent No. 3, 4 & 5.

Adv. Patil
Identified by *m. Adv. A.M. Patil*

Awatade
(Navanath S. Awatade)
Sub Regional Officer-Sangli.



VERIFICATION

24 JUL 2024

I, Navanath Sambhaji Awatade, Age-54 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416416 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day 24 th July 2024.

For and on behalf of Respondent No. 3, 4 & 5.

Solemnly affirmed before me by
Shri Navanath Sambhaji Awatade
Who is identified before me by m. Sangli
Shri Amit M. Patil Adv.
Whom personally known. No Sangli
Recd 24/7/2024

Awatade
(Navanath S. Awatade)
Sub Regional Officer, Sangli.

ADV. A. R. KORE
NOTARY REG. NO. 15412,
GOVT. OF INDIA
Kaveri Appt., Saraswatnagar
SANGLI - 416 416 (M.S.)



MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, KOLHAPUR

Phone : 0231-2652952 /2660448
Fax : 0231-2652952
Email : rokolhapur@mpcb.gov.in



Udyog Bhawan Near Collector Office,
Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Orange/S.S./99996738

Date: 13/07/2016

Consent No: MPCB/RO/KOP/SROS/08977/522/16

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundry Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Narsinha Stone Crusher
Gat No- 446/1, A/p- Kalambi,
Tal-Miraj, Dist-Sangli.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31/03/2018

2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Stone Aggregated	980	MT/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.60M³.

(iii) Trade Effluent: N.A.

(iv) Trade Effluent Disposal: N.A.

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- (1) Suspended Solids Not to exceed 100 mg/l.
- (2) BOD 3 days 27o C. Not to exceed 100 mg/l.

(vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.



(vi) Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	90	Brass/D	-	By Sale

(viii) Other Conditions: Industry shall monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.80 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling / Spraying	...	0.00 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) Control Equipment:

The suspended particulate matter contribution value at a distance of 3 to 10 meters from unit shall be less than 600 microgram/Nm³. These units must also adopt the following pollution control measures.

1. Dust containment cum suppression system for the equipments.
2. Construction of wind breaking walls.
3. Construction of the metalled roads within the premises.
4. Regular cleaning and wetting of the ground within the premises.
5. Growing of a green belt along the periphery.
6. Water sprinkling arrangement shall be provided and operated continuously.

No stone crushing activity will be allowed within 500 mtrs. from National Highway, 200 mtrs. from State Highway and 100 mtrs. from other roads such as major district road, other district road or village roads. Also crusher shall be located 500 mtrs. away from human habitation.

Standards for emission of Air Pollutants;

- | | | | |
|----|-----------------|----|--------------------------------------|
| 1. | SPM | -- | Not to exceed 150 mg/Nm ³ |
| 2. | SO ₂ | -- | Not to exceed -- Kg/D. |

6. Conditions for D.G. Set :N.A.

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
			Nil

- (ii) The applicant shall erect the chimney(s) of the following specifications:- N.A.

Sr. No.	Chimney Attached To	Height in Mtrs.
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Nil

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry shall not cause any nuisance in surrounding area.
 - 2) The industry shall monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below. N.A.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
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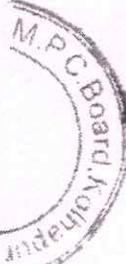
The Industry shall not generate any type of hazardous waste

- (ii) Treatment. - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry shall comply with the Hazardous Waste (M&H) Rules, 2008.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste - The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR**

Phone : 0231-2652952 /2660448
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Udyog Bhawan Near Collector Office,
Kolhapur - 416003

Visit At : <http://mpcb.gov.in>

Orange/S.S.I/

Date: 10/05/2018

Consent No: RO-KOLHAPUR/CONSENT/1805020490/222/18

Renewal of Consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

**M/S. NARSINHA STONE CRUSHER & CRUSH SAND
GAT NO.446/1, A/P. - KALAMBI,
Tal-MIRAJ, DIST-SANGLI,
MAHARASHTRA.**

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to : 31-03-2022

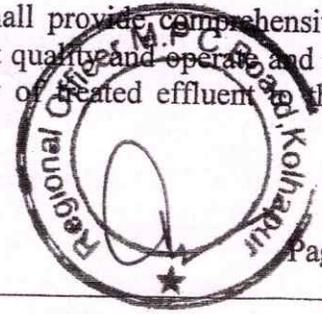
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	STONE AGGREGATED	980	MT/M
2	CRUSH SAND	50	MT/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.40M³.
- (iii) Trade Effluent: N.A.
- (iv) Trade Effluent Disposal: N.A.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.



- (1) Suspended Solids Not to exceed 100 mg/l.
 (2) BOD 3 days 27o C. Not to exceed 100 mg/l.
 (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vi) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	90.00	Brass/D	-	By Sell

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. **The daily water consumption for the following categories is as under:**

(i) Domestic	...	0.80 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Cooling / Spraying	...	0.50 CMD
(iv) Agriculture / Gardening	...	0.00 CMD

5. **CONDITIONS UNDER AIR ACT :**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A) **Control Equipment:**

The suspended particulate matter contribution value at a distance of 3 to 10 meters from unit shall be less than 600 microgram/Nm³. These units must also adopt the following pollution control measures.

- Dust containment cum suppression system for the equipments.
- Construction of wind breaking walls.
- Construction of the metalled roads within the premises.
- Regular cleaning and wetting of the ground within the premises.
- Growing of a green belt along the periphery.
- Water sprinkling arrangement shall be provided and operated continuously.

No stone crushing activity will be allowed within 500 mtrs. from National Highway, 200 mtrs. from State Highway and 100 mtrs. from other roads such as major district road, other district road or village roads. Also crusher shall be located 500 mtrs. away from human habitation.

6. **Conditions for D.G. Set :N.A.**

- (i) **The applicant shall observe the following fuel pattern:-**

Sr. No.	Type Of Fuel	Quantity	UOM
		-NA-	

- (ii) **The applicant shall erect the chimney(s) of the following specifications:-**

Sr. No.	Chimney Attached To	Height in Mtrs.
		-NA-

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to

various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS & OTER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

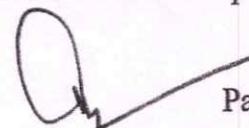
- (i) The Industry shall handle hazardous wastes as specified below. N.A.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
The Industry shall not generate any type of hazardous waste				

8. Industry shall comply with following additional conditions:

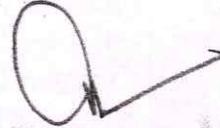
- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air

D.C. Board, Kollam



pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
12. Industry shall obtain consent to operate before starting commercial Production.
13. Industry shall obtain permission from C.G.W.A for the use of Ground Water.
14. Industry shall submit Bank Guarantee of Rs. 25000/- to Regional Officer, M. P. C. Board, Kolhapur within 15 days to ensure the compliance of consent conditions.
15. The Capital investment of the industry is Rs. 20.00 Lacs.



(Dilip K Khedkar)

REGIONAL OFFICER, KOLHAPUR

To,
M/S. NARSINHA STONE CRUSHER & CRUSH SAND
GAT NO.446/1, A/P. - KALAMBI,
Tal-MIRAJ, DIST-SANGLI,
MAHARASHTRA.



Received Consent fee of -

Offline Payment Details (NEFT/RTGS/DD)

Sr no	Description	Transaction No.	Amount	Received_date	Status
1	Consent Fees	TXN1708001840	4500.00	23-08-2017	Success

Copy submitted to:

1. The Member Secretary, MPC Board, Mumbai.
2. The Chief Accounts Officer, MPC Board, Mumbai.
3. Cess wing/Statistical wing/Air wing/Hazardous Management wing, MPC Board, Mumbai.

Copy to:

The Sub Regional Officer, MPC Board, Sangli.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0231-2652952
0231-2660448
Fax: 0231-2652952
Website: <http://mpcb.gov.in>
Email: rokolhapur@mpcb.gov.in



Maharashtra Pollution
Control Board, Udyog
Bhavan Building, Near
Collectorate Office,
Kolhapur - 416 002

ORANGE/S.S.I (O64)

No:- Format 1.0/RO/UAN No.0000132201/CR | 2205000050

Date: 02/05/2022

To,
M/S.- Narsinha Stone Crusher & Crush Sand
Gat.No.446/1, A/P.- Kalambi,
Tal.- Miraj, Dist.- Sangli.



Your Service is Our Duty

Sub: Granted Consent to Renewal under Orange Category

Ref: Application UAN No.0000132201

Your application No.MPCB-CONSENT-0000132201 Dated 15.02.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is Granted for a Period up to : 31.03.2026.
2. The capital investment of the project is Rs.0.396 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 0.20 Crs + Expansion/Increase in C.I. - Rs. 0.196 Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Aggrigate	980	MT/M
2	Crush Sand	50	MT/M

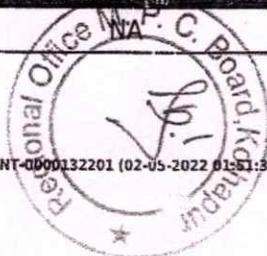
4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.3	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved

6. Non-Hazardous Wastes:



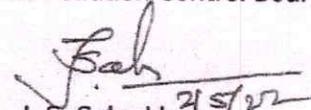
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Stone Dust	90	Brass/D	By Sale	By Sale of Brick Making

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.


J. S. Salunkhe
Regional Officer Kolhapur

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	7500.00	TXN2203004009	28/03/2022	Online Payment

Remaining Consent Fees of Rs. 3000/- will be Considered for Next Renewal.

Copy to:

- Sub-Regional Officer, MPCB, Sangli
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I
Terms & conditions for compliance of Water Pollution Control:

1. A) Generation - As per your application the treated effluent generation is Nil.
B) Treatment - NA
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.3 CMD of sewage.
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1.00
2.	Domestic purpose	0.60
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II
Terms & conditions for compliance of Air Pollution Control:

Not Applicable

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C To R	25000/-	Within 15 Days	Towards O & M of Pollution Control System & Compliance of Consent Conditions	Continuous	31.03.2025

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				


 [Signature]

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



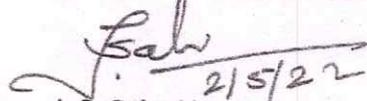
[Handwritten Signature]

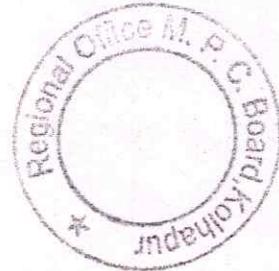
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.



28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


21/5/22
J. S. Salunkhe
Regional Officer Kolhapur



MAHARASHTRA POLLUTION CONTROL BOARD, MUMBAI**The Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra****NOTIFICATION**

No. MPCB/AS(T)/TB/B-4363.—In exercise of the powers conferred under sub-section (1) of section 54 read with clause (z) of sub-section (2) of the said section and sub-section (1) Sub clause (b) & (h) of section 17 of the Air (Prevention & Control of Pollution) Act, 1981 & Sub Section (1), Sub Clause (n) and (o) of 17 of the Water (Prevention & Control of Pollution) Act, 1974, the State Govt. after consultation with the Maharashtra Pollution Control Board hereby notifies the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC's in the state of Maharashtra, the Environmental norms to be imposed on RMCs for additional control measures to be imposed to abate/mitigate pollution, to protect public health in the surrounding areas.

DEFINITION :

- (i) **Ready Mix Concrete (RMC)** : Ready-mix concrete is concrete that is manufactured in a factory or batching plant, according to a set recipe, and then delivered to a work site, by truck mounted in-transit mixers.
- (ii) **Commercial Plant** : A concrete batching plant set up for the purpose of supply of RMC to customers who require this for their construction.
- (iii) **Captive Plant** : A Concrete Batching Plant which has been set up by RMC manufacturer or contractor or any other for the sole purpose to supply RMC to a dedicated project site.

A. APPLICABILITY -

- (i) The RMC Plants are covered under the consent management regime of the Maharashtra Pollution Control Board.
- (ii) The permissions / grant of NOC shall be issued by the concerned local body/appropriate planning authority.

B. SITTING CRITERIA-

The following sitting criteria shall be considered for establishment of RMC Plant.

1. For commercial plant a buffer zone of approximately 100 m distance from human habitation of 1000 souls or more and major road (National/ State Highway, MDRs, main roads in city areas) shall be maintained.
2. For captive plant for the specific project, the location of RMC can be inside the project premises.
3. Commercial RMC plant should not be located within 200 m from schools, colleges, hospitals and courts.
4. The project proponent should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining Consent to Establish from the Maharashtra Pollution Control Board.

C. ENVIRONMENTAL ASSESSMENT :

The following factors shall be taken into consideration for environmental assessment.

- (i) The Material handled *viz.* sand, aggregates, fly ash, cement and additives and their Storage arrangements along with capacity shall be specified.
- (ii) To carry out meteorological study specifically wind directions and accordingly prepare plan to control of fugitive emissions / dust particles and suppression system.

D. Pollution control measures:**(a) Air Pollution Control :****(i) In-house measures ;**

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following
 - Barricading all around the periphery of the plot boundary with height of minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netlon clothing whenever required.
 - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20m height.
3. Internal work area shall be, cement concreted/Asphalted.
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out, with industrial vacuum cleaner.
5. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

(ii) Raw material storage & handling ;

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The operation of the plant shall be interlocked with air pollution control devices.
8. Alternative power supply system, should cover both the production and Air pollution control system.

(iii) The unit shall monitor ambient air quality at the plot boundary and meet the following ambient air quality standards (24 hours Average)

Particulate Matter PM 10	Not to Exceed	100	$\mu\text{g}/\text{m}^3$
Particulate Matter PM 2.5	Not to Exceed	60	$\mu\text{g}/\text{m}^3$

- (a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
- (b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.

(b) Water pollution control measures;

- (I) The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned below.

Standards of the treated effluent Quality

Sr. No. (1)	Parameter (2)	Concentration (3)	Limits (4)
1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD-3 days	Not to exceed	30 mg/l.
5	COD	Not to exceed	150 mg/l.
6	TDS	Not to exceed	2100 mg/l

- (II) The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

(c) Noise pollution Control Measures :

Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

(d) Solid waste treatment and disposal ;

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

E. The following conditions shall be incorporated in the consent :

1. The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity .They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
2. The authority shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
3. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.

Miscellaneous :

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.

2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The Maharashtra Pollution Control Board may make the standards stringent for the RMC / batching plants.
4. Urban local bodies/ special planning authority can locate all such RMC plants in cluster. This notification is issued with the approval of Hon'ble Chairman of the Board.

dated 7th November 2016.

DR. P. ANBALAGAN,
IAS, Member Secretary.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0233 - 2672032
 Fax: 0233- 2323732
 Website: <http://mpcb.gov.in>
 Email: srosangli@mpcb.gov.in



300/2 , Udyog Bhavan ,
 Near Government Rest
 House , Vishrambaug ,
 Sangli - 416 416

Date: 10/05/2022

No. BO/MPCB/SRO/Refusal/UAN
 No.0000133095/CO/2205000598

To,
 M/S.- Narsinha RMC Plant
 Gat.No. 446/1, Gat.No.446/1, A/P.-Kalambi, Tal.- Miraj,
 Dist- Sangli.
 MIRAJ, Sangli-Sangli



Your Service is Our Duty

Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Your application for grant of Consent to Operate (UAN No. MPCB-CONSENT-0000133095)
 2. Visit of the Board officials to your industry on 28/04/2022.

WHEREAS, this office is in receipt of your application for grant of Consent to Operate under section 26 of the Water (Prevention of Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, the Board officials of this office has visited your industry on 28/04/2022 & observed that your industry was not conforming with the distance criteria for sitting of Ready Mix Concrete Plant as per the Board's circular.

In view of above, considering the above noncompliance, your application for grant of Consent to Operate is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981. You are hereby directed not to take any effective steps towards operation of the unit without permission of the Board, else Board will initiate legal action as per the provisions of Environmental enactments.

If you are aggrieved by this order, you may prefer on appeal as per provision in the Water (P&CP) Act 1974 & the Air (P&CP) Act 1981 within 30 days' time from the date of receipt of this letter.



Awatade

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Signed by: Shri. Navanath Sambhaji Awatade
 Sub Regional Officer
 For and on behalf of,
 Maharashtra Pollution Control Board
srosangli@mpcb.gov.in
 2022-05-10 17:35:43 IST

Copy to:

M/S.- Narsinha RMC Plant/CO/UAN No.MPCB-CONSENT-0000133095 (10-05-2022 05:35:20 pm)
 /QMS.P06_F02/00

MAHARASHTRA POLLUTION CONTROL BOARD (महाराष्ट्र प्रदूषण नियंत्रण मंडळ)		
Sub Regional Office, Sangli 300/2, Udyog Bhavan Building, Near Government Rest House, Vishrambag, Sangli-416415		Office Contact No. : 0233 - 2672032 E-mail ID :- srosangli@mpcb.gov.in
JOINT INSPECTION REPORT (प्रत्यक्ष पाहणी अहवाल)		
1	Name & Address of the industry (उद्योगाचे नाव व पूर्ण पत्ता)	M/s. Narsinha stone crusher & crush sand & M/s. Narsinh RMC Plant G.NO. 446/1. Kala Tal. Miraj Dist. Sangli.
2	Date of Visit (प्रत्यक्ष पाहणीचा दिनांक)	19/06/2023
3	Name of Board Official (म. प्र. नि. मंडळ प्रतिनिधीचे नाव व पद)	Dr. Rohidas R. Matkar F.O. SRO Sangli
4	Name of complainant and address (तक्रारदाराचे नाव व पत्ता)	Mr. Tanaji Ruikar
5	Details about complaint OR News in news paper (तक्रारीबाबत माहिती / वर्तमानपत्रातील बातमी)	complaint copy enclosed & handover to unit rep.
5	Name of industry mentioned in complaint (तक्रारीमध्ये नमूद केलेल्या उद्योगाचे नाव व पत्ता)	AS above ①
6	Name of industry representative and contact details (उद्योग प्रतिनिधीचे नाव, पत्ता, संपर्क क्रमांक)	detailed enclosed
आज दिनांक 19/6/2023 रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळकडे प्राप्त झालेल्या तक्रारीच्या अनुषंगाने प्रत्यक्ष पाहणी दरम्यान आढळून आलेल्या बाबी पुढील प्रमाणे आहेत. (Dring day of visit following observation are noted)		

प्राप्त झालेल्या तक्रारीच्या अनुषंगाने प्रत्यक्ष पाहणी केली. सदर पाहणी दरम्यान खालील संबंधित उपस्थित होते :-	
१] श्री. <u>हानाजि रुईकर (A)</u>	तक्रारदार (Complaint)
२] श्री. <u>उत्तम सावंत</u>	उद्योग प्रतिनिधी (Ind. Rep)
३] श्री. <u>डॉ. रा. रा. घातकर</u>	म.प्र.नि.मंडळ प्रतिनिधी (MPCB Officer)
४] श्री. _____	
५] श्री. _____	
प्रत्यक्ष पाहणी दरम्यान आढळून आलेल्या बाबी पुढील प्रमाणे आहेत :- (Field Observations)	
compliance in respect of stone crusher & crush sand units:	
①	The unit was obtained valid consent vide dtd. 02/05/2022 for mfg. of stone Aggregate - 980 MT/M & crush sand - 50.0 MT/M which is valid upto 31.03.2026
②	AS per SSI registration the date of commencement of production is 20/02/1997
③	The unit is located adjacent to Miraj Pandharpur (N.H.) - 166
④	AS per Board circular dtd. 04/03/2020 following compliances / non-compliances noted--- i) During visit stone crusher & RMC & crush sand plants are found in operation ii) For stone crusher unit has provided 02 NO OF vibratory screens Jaw crusher & 01 NO OF primary Jaw crusher & 01 NO OF secondary Jaw crusher with water sprinkling arrangement. During visit sprinkling system found on secondary jaw crusher iii) The primary vibratory screen are found open & dust deposition were noted into the premises. As secondary vibratory screen is covered with GI

- sheet for controlling dust emission.
 Total 03 no of conveyor belts provided to units which are all covered with GI sheet with water sprinkling system. Water sprinkling system is found operation.
- vi) During visit not found fogger sprinkling system to all sources points of units.
 - vii) For VSI unit, they are started count of stone crusher having 01 no of hopper 03 no of conveyor belts with water sprinkling system. conveyor belts are covered with GI sheet. water sprinkling system not provided to loading section.
 - viii) Unit has not submitted BU as per consent condition.
 - ix) Unit has not provided wind breaking wall and metallic road.
 - x) About 200 to 300 no of small, medium & big sizes tree plantation noted back side & west side.

Compliance in respect of RMC Plant

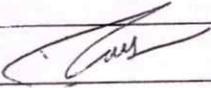
- ① As unit was established RMC plant on July 2021 & started production activities accordingly.
- ② Earlier the unit was submitted application for consent to establish & operate which was refused by Board Office vide dtd. 10/05/2022 due to non/not confirming distance criteria of RMC plant. AS unit is located adjacent

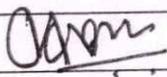
to N.H. 166 (Miraj - Pandharpur) & found in operation without consent from Board Office.

- ③ For Rmic unit, they have 02 no of closed sild with pipeline system water sprinkling is provided to mixing section only. conveyor belt is covered with GI sheet.
- ④ It is noted that, the Rmic, stone crusher and crushsand plant are located in Plot no. 1/G.No. 446/1, At- Kalambi, Tal. Miraj Dist. Sangli.

Remark:-

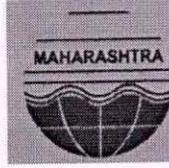
- i] TO submit compliance report as per consent condition
- ii] TO provide water sprinkling / fogger system continuously
- iii] TO obtain NOC from CGWA for single Bore well.
- iv] TO submit BG, & says of complaints against your unit & also compliance on above points.


[Shri. Uttam R. Sawant]
Unit Rep.


[Dr. R. R. Mhatre]
F.O.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone 0233 - 2672032

300/2, Udyog Bhavan Building, Near
Government Rest House, Vishrambag,
Sangli-416415.

Email srosangli@mpcb.gov.in

Visit At <http://mpcb.gov.in>

No. MPCB/SROS/WN/2307120001

Date:- 12/07/2023

To,
M/s. Narsinha Stone Crusher & Crush Sand
& M/s. Narsinha RMC Plant
Gat No. 446/1, A/p. Kalambi,
Tal- Miraj, DistSangli.

(Warning Notice)

**Sub: - Violations of Rules and Regulations made under various
Environmental enactments.**

**Ref: - 1. Consent granted by Board office for period upto 31/03/2026.
2. Complaint received from Shri. Tanaji Ruikar.
3. Visit of Board officer to your unit on 19/06/2023.**

You are operating your unit in 'Pollution Prevention Area' declared under water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2016 and amended thereto.

It is an obligatory on your part to obtained consent to RMC plant and to comply the consent condition granted under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 vide above ref. letter (1).

It is also an obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of Pollution problem in the surrounding area.

However this office is in receipt of complaints against your unit from Shri. Tanaji Ruikar, Ruikar Wada, Mali Gali, Miraj regarding illegal running the stone crusher and creating air pollution problems into surrounding area. The Officers of this office are visited your unit for checking the compliance of consent condition & points raised by complaint & it was noted that

1. You have established the RMC plant near adjacent to National Highway and operating the unit without consent from Maharashtra Pollution Control Board.
2. You have not provided adequate air pollution control system to stone crushing unit.
3. You have not covered Vibratory screens and Conveyor belt by GI Sheet scientifically
4. As per Consent conditions you have not provided wind breaking wall and metallic road within the premises.
5. You have not planted green plantation around all side of the existing unit.
6. You have not submitted BG of Rs. 25000/- as per consent condition
7. The Display Board not provided at Entrance of Crushing plant.

Thus, you are not serious about the pollution control and violating the provisions of the above said enactments and also damaging the surrounding environment knowingly and willfully.

In view of above, you are hereby instructed to submit your explanation of the above non-compliance observed within 7 days to this office from the date of receipt of this notice. Failure the same further legal actions, will be initiated against your unit, which may be noted.

(N. S. Awatade)
Sub-Regional Officer,
M. P. C. Board, Sagnli.

Copy submitted for information & necessary action to:-
The Regional Officer, M. P. C. Board, Kolhapur.

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952.
E-mail: rokolhapur@mpcb.gov.in



"Your Service is Our Duty"

Udyog Bhavan,
Near Collector Office,
Kolhapur - 416 003.
Website:
<http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/CD/ FTS-0355

Date: 23/07/2024

To,
M/s. Narsinha RMC Plant ,
Gat. No.446/1, A/p :- Kalambi ,
Tal: -. Miraj, Dist:- Sangli.

Sub: Closure Direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.

- Ref: 1). Original Application No. 86/2024 filed before the Hon'ble NGT,Pune.
2). Visit of official of the Board to your unit on 19/06/2023.
3). Refusal of Consent to establish and operate dtd., 10/05/2022.
4). Warning notice issued by SRO Sangli office on 18/07/2023.
5). Proposal Submitted by SRO Sangli .

.....
WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

AND WHEREAS it was obligatory on your part to obtain valid consent from the Board and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

AND WHEREAS, the Board officials visited your unit on 19/06/2023 to check the compliance of refusal notice issued by the Board dtd 10/05/2022 due to non-confirming of distance criteria of RMC plant as per the Notification issued by the Govt. of Maharashtra vide dated 2016, however the unit is continued in operation and not provided the air pollution control system as per the guidelines of RMC plant.

AND WHEREAS, considering the non-compliances of Guidelines for Ready Mix Concrete Plant for sitting criteria as well as operating the unit without consent of the Board and Original Application No. 86/2024 filed before the Hon'ble NGT Court.

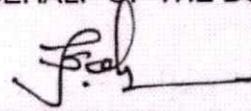
AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

B

NOW, THEREFORE in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, J.S. Salunkhe, Regional Officer of the Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 72 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted.

This is issued with approval of competent authority of the board.

FOR AND ON BEHALF OF THE BOARD



Regional Officer,
M.P.C.Board, Kolhapur.

Copy submitted for favour of information to:

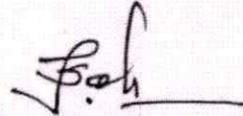
1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (APC), M.P.C. Board, Mumbai.

Copy for information:

Law Officer, M.P.C. Board, Mumbai.

Copy for information & necessary action:

1. The Super tending Engineer, MSEDCL Ltd. Sangli Rural, Dist :- Sangli.
2. The Executive Engineer, Miraj Division, MSEDCL Ltd., Dist :- Sangli .
-They are directed to disconnect electricity supply of aforesaid unit immediately till further orders and report the compliance accordingly.
3. The Gramsevak Kalambi , Tal:- Miraj Dist :- Sangli
-They are directed to disconnect Water supply of aforesaid unit immediately till further orders and report the compliance accordingly

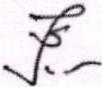


Regional Officer,
M. P.C.Board, Kolhapur

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli

- He is directed to serve the direction to the RMC Plant, M.S.E.D. Co. Ltd & The Gramsevak Kalambi , Tal:- Miraj Dist :- Sangli and keep vigilance and report the compliance accordingly.



टिपणी 2024

वाचले-1. Notice from Registrar NGT, WZB, Pune Dated 08.05.2024

2. मा. जिल्हाधिकारी महोदय यांचेकडील मंजूर टिपणी दि.18/7/2024.

क्र.मह.खनिज/अपील/एसआर/०7 /2024

दिनांक - 22/ 07 /2024

FIS- 0013		
2024	07	24

विषय:- Application No. 86/2024 WZ

Tanaji Ruikar

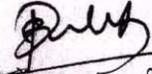
Vs.

M/s Narsinha Stone Crusher & Crush Sand & ors

आदेश

ज्याअर्थी, मा. राष्ट्रीय हरित लवाद, पश्चिम विभाग, खंडपीठ पुणे यांनी वाचले क्र. 1 अन्वये दिनांक 25/7/2024 रोजी सकाळी 10.30 वाजता सुनावणीकामी उपस्थित राहणेबाबत कळविले आहे.

त्याअर्थी, प्रस्तुत प्रकरणी शासनाच्या वतीने न्यायालयीन दायीत्व पार पाडण्यासाठी, परिच्छेद निहाय अहवाल तसेच, शपथपत्र दाखल करणेसाठी जिल्हाधिकारी सांगली यांचे वतीने उपप्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ सांगली यांना प्राधिकृत करणेत येत आहे.



(डॉ.स्वाती देशमुख-पाटील)
अपर जिल्हाधिकारी सांगली

प्रति,

उपप्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ सांगली

RFR
नं. 2
दि. 28/06/24.